### GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

# LOK SABHA UNSTARRED QUESTION NO. 1603 TO BE ANSWERED ON 03rd MAY, 2016

### **CASH SUBSIDY**

### 1603. SHRI HARISH MEENA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has notified the Cash Transfer of Food Subsidy Rules in August last year under the National Food Security Act (NFSA); and
- (b) if so, the details thereof and the response of the States thereto indicating the name of the States implementing the said scheme?

## A N S W E R MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) & (b): Yes Madam. Government has notified the Cash Transfer of Food Subsidy Rules, 2015 on 21.08.2015 under National Food Security Act, 2013 (NFSA). The Rules stipulate that the amount of food subsidy payable to beneficiaries shall be computed by multiplying entitled quantity of foodgrains with difference between 1.25 times applicable Minimum Support Price (MSP) and the Central Issue Price (CIP), or as may be revised from time to time, by the Central Government. The Rules further stipulate that the scheme of cash transfer shall be implemented in the identified areas, which is defined as a State or Union Territory or any specified area within the State or Union Territory, for which there is a written consent of the State Government for implementation of the scheme. It is therefore optional for States/UTs to implement cash transfer scheme. Presently the scheme is being implemented in Chandigarh, Puducherry and in some parts of Dadra & Nagar Haveli.

\*\*\*\*